

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2669
ANSWERED ON 16TH MARCH, 2023**

ROAD ACCIDENTS

2669. SHRI SANJAY SETH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the number of road accidents on National Highways (NHs) has increased during the recent times;**
- (b) if so, the number of road accidents taken place on NHs in Jharkhand during the last three years along with the number of people who lost their lives as a result thereof;**
- (c) whether there is any provision to provide compensation to the victims of road accidents and if so, the details thereof;**
- (d) whether any time period has been fixed for levying of toll on NHs and if so, the details thereof; and**
- (e) if not, whether the Government proposes to fix a certain time period for the purpose and if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) As per the data received from police department of all States/UTs, the total number of road accidents on National Highways (including expressways) in the country from 2019 to 2021 is given in the table below:

Year	Total Number of Road Accidents
2019	137191
2020	116496
2021	128825

Further, the total number of road accidents and fatalities on National Highways (including expressways) in Jharkhand State from 2019 to 2021 is given in the table below:

Year	Total Number of Road Accidents	Total Number of Fatalities
2019	2074	1554
2020	1772	1241
2021	1890	1496

(c) Enabling provisions relating to payment of compensation to victims of road accidents and their families have been given in the Motor Vehicles Act, 1988 under section 161 (Special provisions as to compensation in case of hit and run motor accident) and section 164 (Payment of compensation in case of death or grievous hurt). Ministry vide notification dated 25th February, 2022 has enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs. 2,00,000 for death). Further, Ministry has issued notification dated 25 Feb 2022 mandating the procedure for detailed investigation of road accidents, the Detailed Accident Report (DAR) and its reporting, along with timelines for different stakeholders, for faster settlements of claims by the Motor Accident Claim Tribunal (MACT). Claims are filed at Motor Accident Claims Tribunals at State Level.

(d) & (e) As per National Highways Fee (Determination of Rates and Collection) Rules, 2008, the user fee is to be collected in perpetuity. In case of Public Private Partnership (PPP) projects, after completion of the concession period, the user fee is to be collected by Central Government at reduced rates of 40%. In case of public funded projects, the user fee rates are to be reduced to 40% after recovery of capital cost of the project.
